



भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण  
**Food Safety and Standards  
Authority of India**

*fssai*

Ministry of Health and Family Welfare, Government of India

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F. No. 1 (85)/2014/Telangana/FSSAI

Dated, the 7<sup>th</sup> January, 2015

## Order

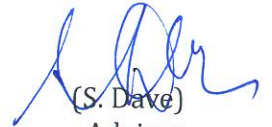
Instructions were issued by the FSSAI HQ to the Designated Officer in Chennai vide letter dated 22.08.2014 that new licenses should be issued to Food Business Operators falling under the newly created state of Telangana and that they be allowed to use the existing packaging material with previous license numbers until 01<sup>st</sup> January 2015.

2. Representations have been received from the FBOs stating that they have not been able to utilize the existing inventory of labels and in case these have to be discarded, it will amount to a huge economic loss to the Food Business.

3. After due consideration of issues raised by the FBOs, it has been decided that the Food Business Operators falling in the jurisdiction of the newly carved out state of Telangana, to whom new licenses have been issued, shall be allowed to use their existing packaging material with previous license numbers until 31.12.2015.

4. It has further been decided that wherever a new geographic entity (State/UT/ District) is created in future necessitating the effect of such change in the license, or on Court directives, new licenses shall be issued to the Food Business Operators affected by such decisions and that in all such cases the Food Business Operators shall be allowed to use their existing packaging material with the previous license number until the 31<sup>st</sup> December of the year, subject to a minimum of 180 days.

5. This order issues with the approval of the Competent Authority by virtue of power vested with FSSAI under the section 16 (5) of Food Safety and Standards Act, 2006.



(S. Dave)  
Advisor

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Copy to:

1. All Food Safety Commissioners of the States/UTs
2. All Central Licensing Authorities

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